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FIR No.578/18  
PS: Punjabi Bagh  
State Vs. Rajeev  
U/s 302/384/34 IPC

27.07.2020

Present : Sh. M.A. Khan Ld. Addl. PP for the State through VC.  
Sh. Rajan Bhatia, Ld. Legal Aid Counsel for applicant/  
accused through VC.

This application u/s 439 Cr.P.C., for grant of interim bail  
has been filed on behalf of applicant/accused through DLSA.

Reply to the above application has been received on  
behalf of Inspector Pankaj Kumar, P.S. Punjabi Bagh.

Ld. Legal Aid counsel for the applicant/accused submits  
that the present application has been filed on behalf of  
applicant/accused for grant of interim bail on the ground of illness of  
mother of the applicant/accused as well as to take care of his sister in  
law and 02 minor children of his sister in law. Ld. Legal Aid counsel  
for the applicant/accused submits that the present application is filed  
as the mother of the applicant/accused is unwell as she is old age  
lady. Further, the applicant/accused wants to take care of his sister in  
law and 02 minor children of his sister in law.

Ld. Addl. PP for the State has opposed the interim bail  
application on the ground that the offence against the applicant

*S. Anil*  
*27/07/2020*

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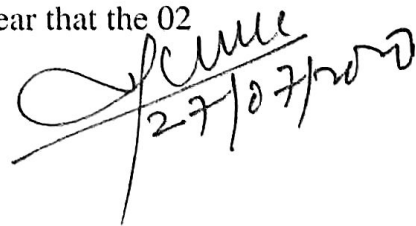
/accused is very serious in nature. He further submits that the medical condition of the mother of the applicant/accused is related to her old age.

I have considered the above submissions and perused the reply as filed by Inspector Pankaj Kumar.

As per the reply filed by Inspector Pankaj Kumar, the medical documents of Smt. Suraksha Devi (mother of the applicant/accused) has been checked and verified. It is further reported in the reply that 02 minor children of sister-in-law of applicant/accused are residing with her in Paharganj and not residing with the mother of the applicant/accused.

It is also mentioned in the report that the mother of the applicant/accused is residing at H No.288, Pocket-03, Paschimपुरi. Alongwith reply copy of statements of Smt.Suraksha Devi (mother of the applicant/accused) and Smt. Meena Devi (neighbourer of mother of applicant/accused) have been annexed, as per which Smt. Suraksha Devi, mother of applicant/accused is residing alone. As per statement of mother of the applicant/accused she is suffering from pain in legs and tonsil in her neck due to old age and she is taking treatment from Guru Gobind Singh Hospital.

Thus, perusal of the reply, it is amply clear that the 02

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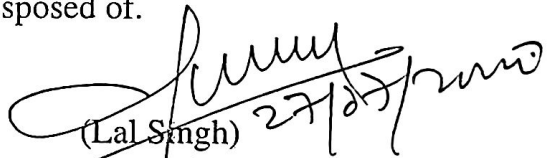
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minor children of sister in law of applicant/accused are not residing with the mother of applicant/accused and they are residing at Paharganj. Further perusal of the reply/report shows that the ailment of the mother of the applicant/accused is mostly related to her old age as it is specifically mentioned in her statement.

Thus, in view of the above facts & circumstances, no ground is made out for grant of bail at this stage. Therefore, the present application is dismissed.

Copy of this order be sent to concerned jail superintendent.

The application is accordingly disposed of.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
27.07.2020

(1)

FIR No.484/15

PS: Mundka

State Vs. Sanjeet @ Sanju

U/s 302/394/397/120B/34 IPC & Sec. 25/27 Arms Act

27.07.2020

Present : Sh. M.A. Khan Ld. Addl. PP for the State through VC.  
Sh. Jujhar Singh, Ld. Counsel for applicant/accused  
through VC.

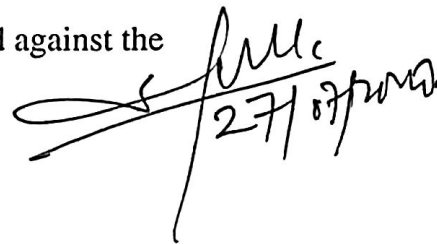
This application u/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail, is listed today for consideration.

This application has been moved on behalf of the applicant/accused on two grounds firstly on HPC guidelines dated 18.05.2020 and secondly on medical ground of applicant/accused.

Reply to the above application has already been received on behalf of SI Ramesh Kumar, P.S. Mundka.

Further, conduct report has also been received from Superintendent, Central Jail No.1, Tihar, wherein it is mentioned that that the applicant/accused Sanjeet @ Sanju was admitted in jail 04.10.15 in FIR No.484/15, P.S. Mundka.

However, in the said conduct report as filed by superintendent, Central Jail no.1, Tihar, it is mentioned that as per record of jail, four punishments have been recorded against the

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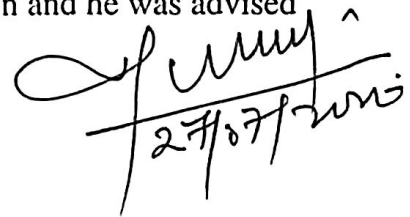
applicant/accused/UTP i.e. of dated 17.04.2016, 01.04.19, 13.05.2019, 10.06.2019 and it is reported that the conduct of the applicant/accused/UTP is not good.

Thus, in view of the conduct report of the applicant/accused/UTP as issued by the Superintendent, Central Jail No.1, Tihar, the present case of applicant/accused does not fall in the criteria as laid down by HPC dated 18.05.2020.

The another ground taken by the applicant/accused is his illness. Ld. Counsel for the applicant/accused submits that the applicant/accused is suffering from anxiety disorder.

Report regarding the medical status of the applicant/accused has been called from the Jail Superintendent and the medical status report of applicant/accused/inmate Sanjeet @ Sanju has been received from the Medical Officer-I/C-Central Jail Dispensary, Central Jail No.1, Tihar, Delhi, through superintendent Central Jail No.1, Tihar.

In the medical status report of applicant/accused/inmate Sanjeet @ Sanju, it is mentioned that as per the available record in jail, the patient/inmate reviewed in Central Jail No.1 dispensary on 03.11.17, 04.12.17, 05.01.2018, 03.02.2018 for his complaints of headache, fever, generalised body ache, joint pain and he was advised

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appropriate treatment.

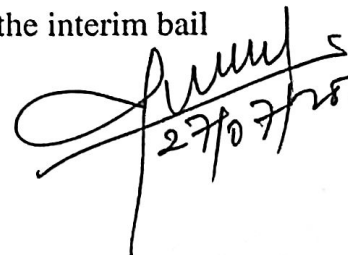
It is further reported that thereafter, he was under review and treatment from 01.11.17 to 14.07.2020 for his complaints of cold, pain abdomen, Ghabrahat, sudden onset of palpitation, uneasiness, low backache, joint pain, anxiety, by jail doctors, jail visiting skin, ortho, psychiatry, ELT, medicine, SR's. It is reported that the patient/inmate is diagnosed a case of hypertension with anxiety disorder, lower backache and he is under review and treatment.

It is further report that on 17.06.2020, he was reviewed by jail visiting team psychiatry, SR and advised to stop psychiatric treatment and on 16.07.2020 the patient/inmate was reviewed by jail visiting medicine SR and advised appropriate medication and treatment and his treatment is in continuation as advised. It is further reported that the present condition of the patient/inmate is stable and all the prescribed medications are provided to him and investigation are being done from jail dispensary.

Thus, in view of the above, the present case of applicant/accused <sup>also</sup> does not fall under the HPC dated 18.04.2020. <sub>^</sub> <sub>SP</sub>

Ld. Counsel for the applicant/accused submits that the applicant/accused is unwell in jail and hence, he require interim bail.

Ld. Addl. PP for the State has opposed the interim bail

  
27/07/2020.

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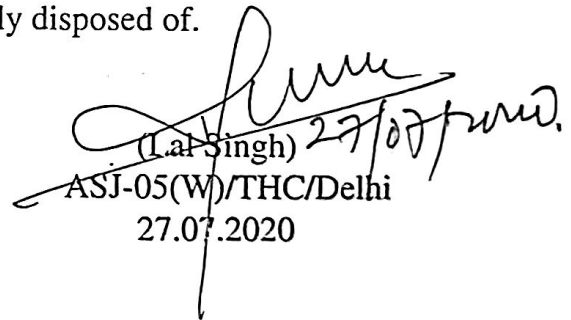
application on the ground that the allegations against the applicant/accused are very serious in nature as the allegations are that he alongwith other co-accused persons has committed robbery-cum-murder.

Therefore, as discussed above as well as from the report of medical officer from concerned jail it is amply clear that the applicant/accused is being provided all the medication and applicant/accused is being reviewed from time to time for his illness in the jail itself.

Thus, considering the above facts & circumstances, this court does not incline to grant interim bail to the applicant/accused at this stage. Therefore, the present application is dismissed.

Copy of this order be sent to concerned jail superintendent.

The application is accordingly disposed of.

  
(L. Singh) 27/07/2020  
ASJ-05(W)/THC/Delhi  
27.07.2020

Case No.499/17  
FIR No.105/12  
PS: Rajouri Garden  
State Vs. Raj Kumar  
U/s 489B/489C IPC

27.07.2020

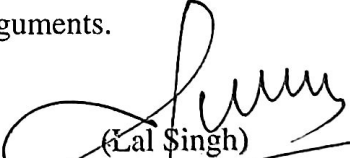
Present : Sh. M.A. Khan Ld. Addl. PP for the State through VC.  
Sh. Mohan Kumar, Ld. Counsel for accused, through his  
mobile phone on the mobile phone of Ahlmad of this court.

This matter is listed today for final arguments.

However, Ahlmad of this court has informed to undersigned that the counsel for the accused has not downloaded the CISCO Webex as submitted to him by counsel for accused and Ld. Counsel for the accused is seeking adjournment. Ahlmad has further informed to the undersigned that Ld. Counsel for accused is showing his inability to argue the matter through VC in future also and counsel is requesting to adjourn the matter after September, 2020 for physical hearing for final argument.

Thus, in view of the above facts & circumstances as well as considering the above submission of Ld. Counsel for accused, matter is adjourned for final arguments on 05.10.2020.

Put up on 05.10.2020 for final arguments.

  
(Lal Singh)  
ASJ-05(W/TFC/Delhi)  
27.07.2020



FIR No.446/18  
PS: Punjabi Bagh  
State Vs. Ashwani @ Ashu & Ors.  
U/s 392/394/395/397/411/34 IPC

27.07.2020

Present : Sh. M.A. Khan Ld. Addl. PP for the State through VC.  
Sh. Jai Singh Yadav, Ld. Counsel for applicant/accused  
through VC.

This application u/s 439 Cr.P.C., for grant of regular bail has  
been filed on behalf of applicant/accused **Sahil @ Chintu**.

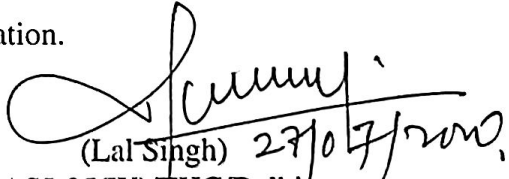
Reply has been received on behalf of ASI Surat Singh, P.S.  
Punjabi Bagh alongwith previous involvement report.

However, perusal of the reply as well as previous  
involvement report, it is amply clear that the reply has not been filed qua  
the present applicant/accused **Sahil @ Chintu**, rather the reply/previous  
involvement report is regarding other accused namely Ashwani @ Ashu,  
who has not filed the present application.

In view of the above, issue fresh notice to IO/SHO concerned  
to file fresh & proper reply/ previous involvement report qua  
applicant/accused **Sahil @ Chintu**, returnable for 07.08.2020.

Copy of this order be also sent to IO/SHO concerned for  
compliance.

Put up on 07.08.2020 for consideration.

  
(Lal Singh) 27/07/2020  
ASJ-05(W)/THC/Delhi  
27.07.2020

FIR No.522/17  
PS: Hari Nagar  
State Vs. Rajesh Gupta  
U/a 379/328/411/34 IPC

27.07.2020

Present : Sh. M.A. Khan Ld. Addl. PP for the State through VC,  
Sh.Suraj Prakash, Ld. Counsel for applicant/accused  
through VC.

This application has been filed on behalf of applicant/accused  
for grant of interim bail for a period of 45 days.

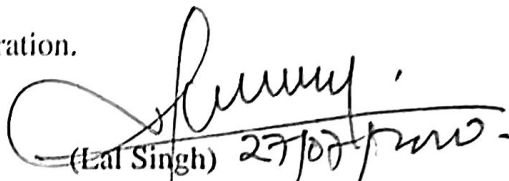
Reply to the above application already received on behalf of  
SI Dhanraj, P.S. Hari Nagar.

Ld. Counsel for the applicant/accused submits that this  
application falls under the HPC guide lines dated 07.04.2020.

Ld. Addl. PP for the State seeks one opportunity for  
clarification whether present case falls or not under the HPC guidelines  
dated 07.04.2020.

In the meanwhile issue notice to concerned jail  
superintendent to file report regarding custody period of applicant/accused,  
returnable for 29.07.2020.

Put up on 29.07.2020 for consideration.

  
(Lal Singh) 27/07/2020  
ASJ-05(W)/THC/Delhi  
27.07.2020

FIR No.523/17  
PS: Hari Nagar  
State Vs.Rajesh Gupta  
U/s 379/328/411/34 IPC

27.07.2020

Present : Sh. M.A. Khan Ld. Addl. PP for the State through VC.  
Sh.Suraj Prakash, Ld. Counsel for applicant/accused  
through VC.

This application has been filed on behalf of applicant/accused  
for grant of interim bail for a period of 45 days.

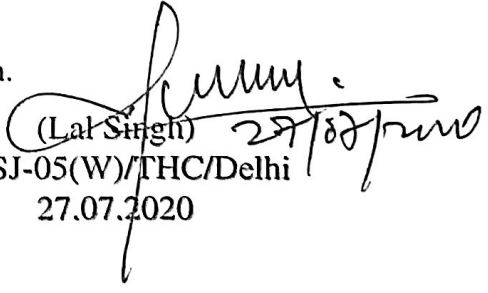
Reply to the above application has been received on behalf of  
SI Srikrishna, P.S. Hari Nagar alongwith previous involvement report of  
applicant/accused.

Ld. Counsel for the applicant/accused submits that present  
case falls under the criteria/guidelines as laid down by HPC dated  
07.04.2020.

Ld. Addl. PP for the State seeks one opportunity for  
clarification whether present case falls or not under the HPC guidelines  
dated 07.04.2020.

In the meanwhile issue notice to concerned jail  
superintendent to file report regarding custody period of applicant/accused,  
returnable for 29.07.2020.

Put up on 29.07.2020 for consideration.

  
(Lal Singh) 29/07/2020  
ASJ-05(W)/THC/Delhi  
27.07.2020

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FIR No.425/19

PS: Paschim Vihar West

State Vs. Vicky @ Vikas

U/s 302/307/120B/201/34 IPC & 25/27/54/59 Arms Act

27.07.2020

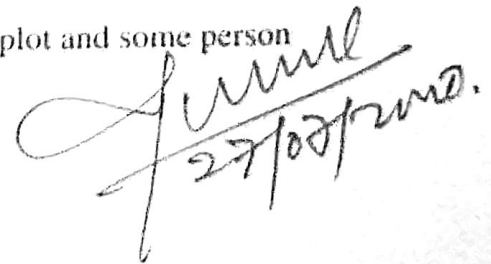
Present : Sh. M.A. Khan Ld. Addl. PP for the State through VC.  
Sh.Praveen Dabas, Ld. Counsel for the applicant/ witness  
Smt. Krishna through VC.  
Sh. Pradeep Rana, Ld. Counsel for the accused Vicky @  
Vikas through VC.

This application u/s 439 (2) Cr.P.C., as filed on behalf of applicant/witness Smt. Krishna for cancellation of interim bail as granted to the accused Vicky @ Vikas, is listed today for consideration.

Fresh status report to the above application has been received on behalf of SHO, P.S. Paschim Vihar West.

It is mentioned in the report of SHO, P.S. Paschim Vihar that on 24.07.2020 the complainant was also interrogated and her statement has been recorded and she stated that after the release of accused Vikey @ Vikas from jail, she received threat for dire consequences.

As per the report, she also stated that on 02.07.2020 at around 9:00-9:30 P.M., she was going to her plot and some person

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came in a white colour car and threatened her for dire consequences and they ran away.

As per the report of SHO P.S. Paschim Vihar, the CDRS also analyzed and no telephone call was made by the alleged persons to the applicant.

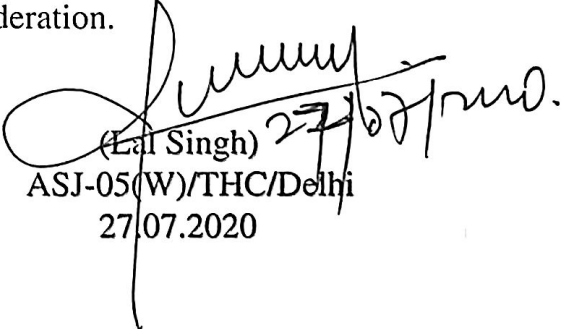
Ld. Counsel for accused Vicky @ Vikas submits that he has not been supplied with the copy of the application as well as the copy of the status report as filed by the SHO, P.S. Paschim Vihar West.

Ld. Counsel for the complainant/witness Smt. Krishna submits that he will supply the copy of the application to the Ld. Counsel for the accused through mail or WhatsApp., today itself.

Ahlmad is also directed to supply the copy of status report as filed today by SHO, P.S. Paschim Vihar West, to the counsel for the accused on WhatsApp., of counsel for the accused.

At the joint request of Ld. Counsel for complainant/witness as well as Ld. Counsel for the accused Vicky @ Vikas, matter is adjourned for 03.09.2020.

Put up on 03.09.2020 for consideration.

  
(Lal Singh) 27/07/2020  
ASJ-05(W)/THC/Delhi  
27.07.2020